



2026:AHC:22791

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1421 of 2026

Rajat Dubey

.....Petitioner(s)

Versus

Union Of India And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amit Kumar Pandey, Vidya Nath Shukla
Counsel for Respondent(s)	:	A.S.G.I., C.S.C., Pranay Krishna

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Vidya Nath Shukla, learned counsel for the petitioner and Sri Pranay Krishna, counsel for the respondents.

2. A preliminary objection has been raised by Sri Pranay Krishna, counsel for the respondents regarding the maintainability of the writ petition on the ground that the writ petitioner is seeking relief for quashing of the final result relatable to the railways and according to him, the writ petitioner has to first approach the Central Administrative Tribunal, having territorial jurisdiction over the matter while filing a notional application under Section 19(v) of the A.T. Act, 1985. Reliance has been placed upon the judgment of the Hon'ble Apex Court in *L. Chandra Kumar v. Union of India* (AIR 1997 SC 1125).

3. Learned counsel for the writ petitioner could not dispute the legal position.

4. Accordingly, the writ petition is **disposed off** granting liberty to the writ petitioner to prefer proceedings before the Central Administrative Tribunal having territorial jurisdiction over the matter.

February 3, 2026

Ashu

(Vikas Budhwar, J.)